

GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT

ORDER BY THE GOVERNOR

NOTIFICATION

Dated: Shillong, the 26th September, 2019.

No.LJ(A)237/80/311 – In exercise of the powers conferred under Section 28(1) of the Protection of Children from Sexual Offences Act, 2012, the Governor of Meghalaya in consultation with the Chief Justice of Meghalaya is pleased to designate the Court of Additional District & Sessions Judge, West Jaintia Hills District as the Special Court to try offences under the aforesaid Act in the West Jaintia Hills District, Jowai with effect from the date of taking over charge until further orders.

Sd/-

(Shri S. Kharlyngdoh)

Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

Memo.No.LJ(A)237/80/311-A,

Dated Shillong, the 26th September, 2019.

Copy to :-

1. P.S. to Minister In-charge, Law for information of Hon'ble Minister.
2. The Advocate General, Meghalaya.
3. The Additional Advocate Generals Meghalaya.
4. The Registrar General, High Court of Meghalaya, Shillong with reference to her notification Memo.No.HCM.II/184/2015-Estt/174-A, dated 3rd July, 2019.
5. The Accountant General (A&E), Meghalaya, Shillong.
6. The District & Sessions Judge, West Jaintia Hills District, Jowai.
7. The Additional District & Sessions Judge, (POCSO Act) West Jaintia Hills, Jowai.
8. The Deputy Commissioner, Jowai.
9. The Superintendent of Police, West Jaintia Hills, Jowai.
10. The Director of Printing & Stationery, Shillong for favour of publication of the notification in the Meghalaya Gazette.
11. The Treasury Officer, West Jaintia Hills, Jowai.
12. President, Jowai Bar Association, Jowai.
13. Personnel (A) Department.
14. Law (B) Department.
15. Personal file of the officer.
16. D.E.O., L.R. Office, Shillong for uploading the notification in the website.
17. Guard file.

By Order etc.,

Samin

Deputy Secretary to the Govt. of Meghalaya,
Law Department.

BL/-